

ITEM NO.23

COURT NO.1

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2998/2024

(Arising out of impugned final judgment and order dated 31-01-2024 in CWP No. 2169/2024 passed by the High Court of Punjab & Haryana at Chandigarh)

KULDEEP KUMAR

Petitioner(s)

VERSUS

U.T. CHANDIGARH & ORS.

Respondent(s)

(IA No. 28975/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 28977/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 19-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Gurminder Singh, Sr. Adv.
Mr. Shadan Farasat, Adv.
Mr. Talha Abdul Rahman, AOR
Mr. Amit Bhandari, Adv.
Mr. Siddharth Seem, Adv.
Mr. Abhishek Babbar, Adv.
Mr. Harshit Anand, Adv.
Mr. M. Shaz Khan, Adv.
Mr. Adnan Yousuf, Adv.
Mr. Ramanpreet Bara, Adv.
Mr. Karman Singh, Adv.

For Respondent(s) Mr. Maninder Singh, Sr. Adv.
Ms. Bansuri Swaraj, Adv.
Mr. Siddhesh Shirish Kotwal, AOR
Mr. Prateek Gupta, Adv.
Ms. Ana Upadhyay, Adv.

Ms. Manya Hasija, Adv.
Mr. Tejasvi Gupta, Adv.
Mr. Pawan Upadhyay, Adv.
Mr. T.illayarasu, Adv.
Ms. Ashita Chawla, Adv.
Mr. Ajay Sabharwal, Adv.
Mr. Rangasaran Mohan, Adv.
Mr. Amarpal Singh Dua, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Mr Gurminder Singh, senior counsel apprised the Court that in pursuance of the interim order dated 05 February 2024, the ballot papers have been sequestered under the custody of the Registrar General of the High Court of Punjab and Haryana on 05 February 2024.
- 2 During the course of the hearing, the Returning Officer Mr Anil Masih is present before this Court. Responding to a query of the Court, Mr Masih stated that he had, besides signing the ballot papers, put his mark at eight ballot papers during the course of the counting of the votes. He states that he did so as he found that the ballot papers were defaced.
- 3 We direct that the ballot papers which have been placed in the custody of the Registrar General be produced before this Court at 2.00 pm on 20 February 2024 by a judicial officer to be nominated by the Registrar General for the purpose of transporting the ballot papers to this Court.
- 4 Proper security arrangements shall be made to ensure the safe transit of the judicial officer nominated by the Registrar General in pursuance of this Order. Arrangements shall also be made to secure proper preservation and custody of

the ballot papers with the judicial officer.

- 5 The judicial officer shall also produce the entire video of the counting of the votes before the Returning Officer which took place on 30 January 2024.
- 6 List the Special Leave Petition at 2.00 pm on 20 February 2024.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR